

**GOVERNMENT OF INDIA
EXTERNAL AFFAIRS
LOK SABHA**

STARRED QUESTION NO:160
ANSWERED ON:01.03.2006
QUOTA FIXED FOR HAJ PILGRIMAGE
Murmu Shri Hemlal

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the present rules governing permission to Indian citizens to undertake the Haj pilgrimage;
- (b) whether the applications received to undertake Haj pilgrimage this year had exceeded the quota fixed by the Government;
- (c) if so, the details thereof alongwith the State-wise quota fixed for the recently concluded pilgrimage;
- (d) whether the Government has any plans to raise the quota during the coming years;
- (e) if so, the details thereof; and
- (f) the steps taken/proposed to be taken by the Government to tackle the situation in the event of receipt of huge number of applications?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED)

(a) to (f) A Statement is placed on the Table of the House.

STATEMENT REFERRED IN PARTS (A) TO (F) OF LOK SABHA STARRED QUESTION NO. 160 TO BE ANSWERED ON 01.03.2006 REGARDING 'QUOTA FIXED FOR HAJ PILGRIMAGE'

(a) Muslim citizens of India can perform Haj either through the Haj Committee of India or through registered private tour operators. The Haj Committee of India's eligibility criteria for Haj pilgrims excludes the following:

- i) Those who have performed Haj during last five years from any place in India.
- ii) Those suffering from polio, tuberculosis, congestive cardiac ailment, acute coronary insufficiency, coronary thrombosis, AIDS or any other communicable disease or disability or handicap.
- iii) Women not accompanied by Sharaii-Mehram.
- iv) Children below 16 years except those infants who will complete 2 years of age by the last inward flight.
- v) Persons who are crippled, handicapped, lunatic or otherwise physically incapacitated or suffering from amputation of legs.

(b)&(c) Yes, Sir. A statement giving details of number of applications received by the Haj Committee of India and State-wise quota for Haj 2006 is laid on the Table of the House.

(d) to (f) The quota for each country for Haj is fixed by the Government of Saudi Arabia on the basis of certain criteria and India has been allocated a quota of 1,47,000 pilgrims. During Haj 2006, Haj Committee of India was allotted 1,00,000 and private tour operators 47,000. As the total number of pilgrims for each country is set by Saudi authorities, it is not possible for the Government to increase the quota. Whenever there are applications far in excess of the prescribed quota fixed for the State Haj Committees, the selection process is done by draw of lots.

Annexure

GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS

STATEMENT REFERRED TO IN PART (c) OF ANSWER TO LOK SABHA STARRED QUESTION NO. 160 FOR ANSWER ON 1ST MARCH, 2006.

STATE-WISE NO. OF HAJ APPLICATIONS RECEIVED TILL CLOSING DATE AND FINAL QUOTA ALLOTTED TO THE

STATE/UNION TERRITORY HAJ COMMITTEE FOR HAJ 1426(H)-2006(AD)

Sr. Name of State/ No. of Appl. HAJ 2006 FINAL
No. Union Territory Recvd. By SHC`s QUOTA
during Haj-2006.

1	Andaman & Nicobar	40	40
2	Andhra Pradesh	6385	6385
3	Assam	2150	2150
4	Bihar	2200	2200
5	Chandigarh	33	33
6	Chhattisgarh	595	552
7	Dadra & Nagar Haveli	4	4
8	Daman & Diu	14	14
9	Delhi	3705	2186
10	Goa	34	34
11	Gujarat	7986	6185
12	Haryana	954	954
13	Himachal Pradesh	61	61
14	Jammu & Kashmir	9300	9148
15	Jharkhand	1068	1068
16	Karnataka	5646	5646
17	Kerala	13002	10590
18	Lakshadweep	231	77
19	Madhya Pradesh	5276	5172
20	Maharashtra	11452	11452
21	Manipur	197	197
22	Orissa	432	432
23	Pondicherry	88	80
24	Punjab	258	258
25	Rajasthan	5611	5611
26	Tamil Nadu	3900	3900
27	Tripura	25	25
28	Uttar Pradesh	18800	18800
29	Uttaranchal	1404	1364
30	West Bengal	3382	3382
	Govt Quota	1947	2000
	Total	106,180	100000